NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 748 OF 2017
Company Appeal (AT) (Insolvency) No. 123 of 2017

IN THE MATTER OF:

M/s. B.K.R. Hotels and Resorts Pvt. Ltd. ...Appellant

Vs.

Indian Bank ...Respondent

Present: For Appellant:- Mr. Kumarpal R. Chopra and Shri Karan Tarwar, Advocates.

For Respondent:- Mr. Brijesh Kumar Tamber, Advocate

O R D E R

20.11.2017 An application for substitution has been preferred by one Mr. D.R. Balakrishna Raja, Director of M/s. B.K.R. Hotels & Resorts. We find that there is an affidavit signed by the deponent and the original Vakalatnama has also been signed by the said Mr. D.R. Balakrishna Raja. In the circumstances, the application for substitution is accepted and the objection raised by the Registry is rejected.

Apart from this, the application for substitution having already been allowed on 2nd November, 2017, the I.A. No. 748 of 2017 should be treated as disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member(Judicial)

[Justice A.I.S. Cheema]
Member (Judicial)

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